

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 22nd APRIL, 2024, 10:30 A.M.TP No. 38/CTB/2019 (CP No. 1289/KB/2018)
IA (IB) No. 26/CTB/2020, IA (IB) No. 109/CB/2024Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Bank of India -Vs- Maa Durga Flour Mills Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. P. P. Bishwal, Adv.

For Respondent (s) Ms. Madhuja Barman, Adv. } IA 26/20

ORDER**IA (IB) No. 109/CB/2024:**

This application has been filed under Section 60(5) of IBC R/w Rule 11 of NCLT Rules, 2016 by the Liquidator. Ld. Counsel Mr. P.P. Bishwal appears for the Liquidator. The counsel appearing for the Liquidator represented that after filing IA(IB) No. 26/CB/2020 under Section 66 R/w 60(5) of IBC the Liquidation order was passed in the main CP. Hence, he wants to substitute the Liquidator in the place of RP in IA(IB) No. 26/CTB/2020. Since, it is formal nature, the contention of applicant is accepted. Accordingly, this application is allowed.

IA (IB) No. 26/CTB/2020:

Ld. Counsel Mr. P.P. Bishwal appears for the Applicant/Liquidator. Applicant counsel has filed an amendment petition IA(IB) No. 109/CB/2024 to substitute the Liquidator in the place of the RP is allowed. Liquidator is directed to carry out the amendment and also file the amendment application within a week time. There is no representation for respondents. List the matter by 28.05.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)